

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs)**  
**TIS HAZARI COURT : DELHI**

**ORDER**

In partial modification to this office order No.65112-65140/Bail.Power/Gaz/2023 dated 31.08.2023 & in exercise of powers vested in the undersigned, the following Judicial Officers are authorized under section 10(3) of the Criminal Procedure Code, 1973 to dispose of bail/urgent application pertaining to the Police Station/Investigating Agencies of Central District/Sessions Division of Delhi as mentioned against their respective names, with effect from 03.10.2023, till further orders :-

S. No	Addl. Sessions Judge	Name of Police Stations & Investigating Agencies	1 <sup>st</sup> Link Addl.Sessions Judge	2 <sup>nd</sup> Link Addl. Sessions Judge
1	Sh. Raj Kumar ASJ-05 (Central)	Hazarat Nizamuddin Rly. Station, RMD, RPF, NDRS, Darya Ganj, Hauz Qazi, I.P. Estate, Sarai Rohilla, Sarai Rohilla (Railway), Kamla Market, Lahori Gate, Karol Bagh, Rajinder Nagar, Parsad Nagar, Special task force of Delhi Police, Delhi Cantt. Railway Station, Subzi Mandi Railway Station, Cyber Police Station.	Sh. Virender Kumar Kharta, ASJ (FTC)-02 (Central)	Sh.Pawan Singh Rajawat, ASJ-02 (Central)
2	Sh. Virender Kumar Kharta, ASJ (FTC)-02 (Central)	Pahar Ganj, Nabi Karim, DBG Road, Chandni Mahal, Jama Masjid, Kotwali, Sadar Bazar, Kashmere Gate, Kashmere Gate Metro Station IPR, E.O.W., CBI (Other than PC Act), CAW Cell, Official Secrets Act 1923, Wild Life Protection Act 1972, Special Acts, Enforcement Directorate.	Sh.Pawan Singh Rajawat, ASJ-02(Central)	Sh. Raj Kumar ASJ-05 (Central)
3	Sh.Pawan Singh Rajawat, ASJ-02(Central)	Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District, Wazirabad.	Sh. Raj Kumar ASJ-05 (Central)	Sh. Virender Kumar Kharta, ASJ (FTC)-02 (Central)

  
(NAROTTAM KAUSHAL)  
Principal District & Sessions Judge (HQs)  
Delhi

No. 73178-208 /Bail Power/Gaz/2023


Dated 07 SEP 2023

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Sub:-Bail Roster.

Copy forwarded for information & necessary action to:-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Officers concerned.
3. The AO(J), Filing Section, Admn. Branch (I,II&III), General Branch (Central) Facilitation Centre, Lock-up, Tis Hazari Courts, Delhi.
4. The Director, Directorate of Prosecution, Govt. of NCT of Delhi.
5. The Public Prosecutor, Delhi.
6. The Reader/ PS to the undersigned.
7. The Website Committee (Hindi & English) Tis Hazari Courts, Delhi.
8. The Secretary, Bar Association, all Court Complexes, Delhi/New Delhi.
9. The R&I Branch (Central) for uploading on LAYERS.

  
Principal District & Sessions Judge (HQs)  
Delhi